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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 26.6.84

NOTIFICATION  
(INCOME-TAX)

No. 5874 (F.No.197-A/245/82-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Maharashtra State Women's Council, Bombay" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

*sel*  
( R. K. TEWARI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
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Copy to:-

- rcce*
1. President, Maharashtra State Women's Council, Town Hall (Central Library), S. Bhagat Singh Marg, Bombay-400023.
  2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with reference to his letter D.O.No.BC/TC/289(22)/83-84 dt.25.1.1984.
  3. All Commissioners of Income-tax.
  4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
  5. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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  9. Director of Training, IRS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
  10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

*Atma Ram*  
( ATMA RAM )  
SECTION OFFICER  
I.T.(AI)SECTION

भारत के राजपत्र के भाग 11, खण्ड 3 [11] में प्रकाशनार्थ

भारत सरकार  
वित्त मंत्रालय  
राजस्व विभाग

नई दिल्ली, दिनांक 26.6.84

अधिसूचना  
[आय-उत्तर]

सं० S874 । फा० सं० 197-ए/245/82 -आ० सं० [नि०-1] : जाकर अधिनियम, 1961 [1961 का 43] की धारा 10 के खण्ड [23 ग] के उपखण्ड [D] द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्रीय सरकार, एतद्वारा, उक्त खण्ड के प्रयोजनार्थ, "महाराष्ट्र स्टेट हुसल काउन्सिल बम्बई" को कर निर्धारण वर्ष 1985-86 से 1987-88 के अर्जित होने वाली आयों के लिए अधिसूचित करती है।

2102  
[आय-उत्तर] विभागी ।

अवर सचिव, भारत सरकार

सेवा में,

प्रधानमन्त्री,

भारत सरकार प्रेष,

रिंग रोड, मायापुरी औद्योगिक क्षेत्र,

[राजीव गान्धी के पास], नई दिल्ली ।